

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order: 14.9.95.

FA No.48/95 (OA No.40/95)

Govinda Meena

... APPLICANT.

VERSUS

Union of India and another

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

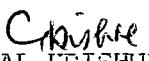
This Review Petition is directed against the decision in OA No.40/95 dated 17.2.95, on the grounds that the Tribunal ignored the seniority list (Annexure A-2) and it erred in appreciating Annexures A/7, A/8, A/9 and A/10, wherein it has been ordered that certain fresh faces are appointed, and that the applicant was subjected to discrimination.

2. A review lies only in cases of discovery of new and important evidence which, after exercising due diligence, could not be available to the petitioner or on the ground of some patent error. It does not lie if the decision is erroneous on merits.

3. This Review Petition is, therefore, dismissed in limine.


(O.P. SHARMA)

MEMBER (A)


(GOPAL KRISHNA)

VICE CHAIRMAN

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